

E FIR No.040874/19  
PS: Sarai Rohila  
U/s 379 IPC

10.08.2020

Through Video Conferencing.

Application for release of vehicle (Scooty Honda Activa) No.DL-6S-AM-6427 on superdari.

Present: Ld. APP for the state.

Counsel for the applicant.

Submissions heard.

Applicant has moved an application for getting released vehicle (Scooty Honda Activa) No.DL-6S-AM-6427 on superdari.

I have heard the counsel for applicant and perused the reply.

IO has no objection to release the vehicle . There is no likelihood of the trial of the case to commence in the near future. No useful purpose shall be served by detaining the vehicle (Scooty Honda Activa) No.DL-6S-AM-6427 in police station. Accordingly, in view of observations of Hon'ble High Court of Delhi in 'Manjeet Singh Vs State' (CRLM.C 4485/2013 and CRLM.A 16055/2013) date of decision 10.09.2014, the aforesaid vehicle be released to applicant. The IO/SHO is further directed to take photographs of vehicle from all angles and get the said photographs signed by the applicant. The photographs along with CD shall be filed with the final report.

The application is disposed off accordingly. Copy of order be provided to applicant/counsel.



(ChanderMohan)  
MM-04 (Central)  
Delhi 10.08.2020

FIR No.210/2020  
PS: Sarai Rohilla  
State Vs. Md. Umar  
U/s 186/353/307/147/148/149/379/34 IPC  
& Section 27 Arms Act.

10.08.2020

Through Video Conferencing

An application for cancellation of NBW's and recalling of subsequent proclamation notice issued U/s 82 Cr.P.C against accused Md. Umar S/o Md. Ashfaq.

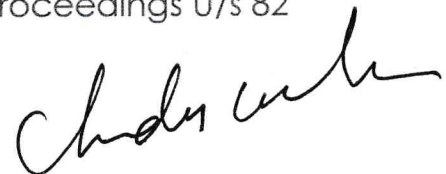
Present : Ld APP for the State.  
Ld. Counsel for the accused/applicant.

Counsel for accused has moved and application for recalling proclamation U/s 82 Cr.P.C.

Counsel for accused has submitted that applicant was not named as an accused in the above FIR, his name was later on added in the array of accused as an act of vengeance by the local police. The sole reason to do so was that he was distantly related to the main accused and lived in the same locality. He has further submitted that the accused has never received any notice or warrants at his address ever. When this notice was pasted outside his house he came to know that he was wanted in the above matter.

I have heard Ld counsel for the accused and perused the application.

This court is of the opinion that the present application is not maintainable as the cancelling /recalling proceedings U/s 82



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Cr.P.C. without appearance of accused shall amount to granting of anticipatory bail to the accused. The court has no such power. Accordingly, the application is dismissed being not maintainable.

Copy of the order be provided dasti to counsel for the accused/ applicant.



(ChanderMohan)  
MM-04 (Central)  
Delhi 10.08.2020

FIR No.0257/2020  
PS: Sarai Rohilla  
State Vs. Suresh Bansal  
U/s 420/120 B IPC

10.08.2020

Through Video Conferencing

Bail application U/s 437 Cr.P.C. on behalf of accused Suresh Bansal .

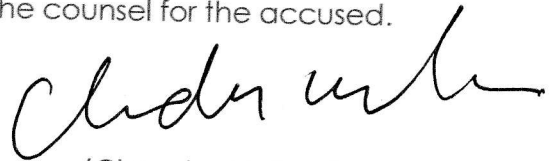
Present : Ld APP for the State.  
Ld. Counsel for the accused/applicant.

Counsel for accused has submitted that accused is in JC since 22.07.2020 and has been falsely implicated in the present case.

I have heard Ld counsel for the accused and perused the reply.

Co-accused has already been released on bail. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Suresh Bansal be released on bail on furnishing personal bond in the sum of Rs.5000/- subject to the satisfaction of concerned Jail Superintendent . Accused Suresh Bansal be released from JC, if not, required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court Websites by the court coordinator and also be sent to the counsel for the accused.



(Chander Mohan)  
MM-04 (Central)  
Delhi 10.08.2020

FIR No.0257/2020  
PS: Sarai Rohilla  
State Vs. Suresh Bansal  
U/s 420/120 B IPC

10.08.2020

Through Video Conferencing

Bail application U/s 437 Cr.P.C. on behalf of accused Suresh Bansal .

Present : Ld APP for the State.  
Ld. Counsel for the accused/applicant.

Counsel for accused has submitted that accused is in JC since 22.07.2020 and has been falsely implicated in the present case.

I have heard Ld counsel for the accused and perused the reply.

Co-accused has already been released on bail. No useful purpose shall be served by keeping the accused in JC. It may take some time for the trial to commence as the functioning of regular court remains suspended. Accordingly, accused Suresh Bansal be released on bail on furnishing personal bond in the sum of Rs.5000/- subject to the satisfaction of concerned Jail Superintendent . Accused Suresh Bansal be released from JC, if not, required in any other case.

Copy of the order be sent to jail through email [daksection.tihar@gov.in](mailto:daksection.tihar@gov.in) and also be uploaded on District Court Websites by the court coordinator and also be sent to the counsel for the accused.



(Chander Mohan)  
MM-04 (Central)  
Delhi 10.08.2020